

PANJA): On behalf of Shri Eduardo Faleiro,
I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section 3 of section 15 of the Government Savings Banks Act, 1873:-

- (i) The Post Office Time Deposit (Second Amendment) Rules, 1987 published in Notification No. G.S.R. 1005 (E) in Gazette of India dated the 23rd December, 1987.
- (ii) The Post Office Recurring Deposit (First Amendment) Rules, 1988 published in Notification No. G.S.R. 39 (E) Gazette of India dated the 16th January, 1988 [Placed in Library. See No. LT-5480/88]

(2) A copy of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:-

- (i) The Post Office Savings Certificates (Amendment) Rules, 1987 published in Notification No. G.S.R. 2 (E) in Gazette of India dated the 1st January, 1988.
- (ii) The National Savings Certificates (First Issue) Amendment Rules, 1987 published in Notification No. G.S.R. 3(E) in Gazette of India dated the 1st January, 1988. [Placed in Library. See No. LT-5481/88]

Annual Report of and a statement regarding review on the working of Khadi and Village Industries Commission for 1986-

87 and statement showing reasons for delay in laying the papers

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1986-87 under sub-section (3) of Section 24 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1986-87.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-5482/88]

ANNOUNCEMENT BY SPEAKER

12.14 hrs.

[*English*]

MR. SPEAKER: In connection with the discussion of the Statutory Resolution regarding approval of the Proclamation issued by the President under Article 356 of the Constitution in relation to the State of Tamil Nadu in the House today, copies of the Proclamation Order issued in pursuance of

[Mr. Speaker]
the Proclamation and the Governor's Report
are available at the Publications Counter.

Members may please collect copies
thereof from the Publication Counter.

[English]

SHRI C.K. KUPPUSWAMY (Coimbatore): We want the immediate dismissal of the Speaker of Tamil Nadu, Shri Pandian.

MR. SPEAKER: It is not in my power. It is not in my authority. I cannot do anything.

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur): Do you think that there is not even a single issue for Adjournment Motion? The entire judiciary is paralysed..... (Interruptions)

The sanctity of the Budget is destroyed.
(Interruptions)

Still you do not allow Adjournment Motion on any subject.

[Translation]

PROF. SAIFUDDIN SOZ (Baramulla): Mr. Speaker Sir, my point is that 30 pages of the book written by Maulana Azad may be released.

[English]

SHRI V. SOBHANADREESWARA RAO (Vijayawada): Sixteen farmers have committed suicide. (Interruptions)

MR. SPEAKER: Hon. Members you have got every time and every opportunity...(Interruptions)..We are going

to discuss all the subjects from the very inception of this Session now. Whatever subjects you want to discuss, we are going to discuss.

SHRI BASUDEB ACHARIA (Bankura): We want to censure the Government through the Adjournment Motion (Interruptions)

PROF. MADHU DANDAVATE: Have you got any objection to our censuring the Government.....(Interruptions)....We want our right to censure the Government to be protected....(Interruptions).....On a number of issues we have given Adjournment Motion. The entire judiciary is paralysed. The sanctity of Budget is destroyed. In Tripura the military has been deployed without the concurrence of the Chief Election Commissioner and the Chief Minister.

PROF. SAIFUDDIN SOZ: 30 pages of Maulana Azad's book, 'India Wins Freedom' should be got released.

SHRI M. RAGHUMA REDDY (Nalgonda): The farmers' problem should be discussed.

(Interruptions)

SHRI INDRAJIT GUPTA: Do you want to remove the concept of Adjournment Motion from the Rules of Procedure? (Interruptions)

MR. SPEAKER: I have allowed so many discussions.....

(Interruptions)

SHRI INDRAJIT GUPTA: Out of these issues, you do not consider any one of them fit for an Adjournment Motion?

MR. SPEAKER: When every subject is coming up for discussion, there is no ques-